

[Shri Mohan Dharia]

whether it is Jain or anybody else, they will not be allowed to disrupt our exports from here.

Secondly, regarding Santacruz complex, that is a complex created for the goods to be manufactured and 100 per cent to be exported. To some extent, it so happens that the orders are booked from outside, they send their material that is manufactured and value added and then sent outside. Nothing is allowed for domestic consumption. Again the cloth or the fabrics that is imported, if it is manufactured within the country, if its import could be replaced, I shall look into it. I do not know the specific problem mentioned by the hon. Member.

The third point is regarding Ready-made Garments Export Promotion Council. This House is well aware that the Ready-made Garments have made not only good progress but have also proved to be a boon to this country. Our exports have gone much above Rs. 250 crores. It was a long-felt need and, therefore, the government has taken a decision to have a separate export promotion council for ready-made garments.

He suggested that a representative of the handloom sector should be on the council. Those who are engaged in the manufacture of ready-made garments, including the handloom sector will be accommodated. This industry is spread all over the country, and particularly, small-scale manufacturers are engaged in this industry. Therefore, care will be taken to give proper representation to the small-scale manufacturers, including handloom.

He spoke about quality control. We are having our own mechanism at present to check the quality of the goods that go outside. If the quality is not good, they not only bring a bad name to the country, but our export suffers. Therefore, we have already

tightened that mechanism. The hon. Member has made certain suggestions and has also said that the goods that were exported were not of good quality. I shall look into it.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

SHRI YADVENDRA DUTT (Jaunpur): Sir, I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions.

12.47 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DIFFICULTIES OF STUDENTS FOR ADMISSION IN DELHI COLLEGES

SHRI K. LAKKAPPA (Tumkur): Sir, under rule 377, I draw the attention of the Education Minister to the serious situation arising out of the difficulties of the students in getting admission to the various colleges, including medical colleges and engineering colleges in Delhi and, in fact, throughout the country. The hundred days of Janata Government's rule have brought untold sorrows not only to the students but also to the parents. Admissions have been declared invalid in some cases. In some colleges in Delhi, admissions have been made without following the rules and regulations. They are taking money and admissions are going on. According to the *Times of India* dated 18th July, 77, students with 70 per cent marks fail to get admission. A tense atmosphere has been created in the university campus. The political activities of the Vidyarthi Parishad are also throttling and preventing admissions. The authorities are hand in glove with such political miscreants and preventing the entire student community from getting admission. The question is not only about the percentage of marks. Sometimes. It is the fancy of the